



2026:DHC:8815



entitled to grant of regular parole till December 2026. That having been so, the petitioner has filed the present petition now seeking emergency parole.

3. In response to a specific query, it is submitted by learned counsel for petitioner that till date petitioner has not filed any application before the competent authority for grant of emergency parole.

4. Accordingly, the petition is disposed of directing the respondent to treat the present petition as representation of the petitioner for grant of emergency parole and decide the same within four weeks from today.

5. However in the meanwhile, the jail authorities shall ensure best possible medical treatment to the petitioner.

6. Copy of this order be sent to the concerned Jail Superintendent for compliance.

**GIRISH
KATHPALIA**

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**GIRISH KATHPALIA
(JUDGE)**

OCTOBER 6, 2026/dr

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By: RAHUL YADAV
Signing Date: 06.10.2026
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